

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): As far as I am aware, as soon as we got this notice, we were prepared to make a statement. We informed the Parliament Secretariat here, and in the case of one mill, the Model Mills, action has already been taken; the Bombay State Government is willing to take it over and we are prepared to finance them. As regards the other mills the hon. Member has asked, in fact, the Textile Commissioner is already enquiring into those mills and some enquiry has already been completed. Then as far as the press is concerned, what happens? Suppose I visit Berar tomorrow and certain questions are put to me. Am I not expected to answer them there?

SHRI B. D. KHOBARAGADE: I would like to know whether any committees under the Industries (Development and Regulation) Act are being appointed to inquire into the affairs of the textile mills at Achalpur, Badnera and Hinganghat.

SHRI LAL BAHADUR: They are in different stages. First a preliminary enquiry is made, and then action is taken under the Industries (Development and Regulation) Act. We are doing the needful where necessary.

SHRI B. D. KHOBARAGADE: Thousands of workers are without any employment. The enquiry should be completed as early as possible.

MR. CHAIRMAN: He is taking action. Papers to be laid on the Table.

DR. R. B. GOUR (Andhra Pradesh): Sir, before you proceed I beg to submit that Shri Lal Bahadur's statement leads to another question, that he was prepared to make this statement to the House long ago. Now how is it that it was delayed for 18 days?

SHRI BHUPESH GUPTA: These things we should know sometimes.

Our contention is not that he should not answer questions when he is asked but then, Sir, there are other Ministers who can make the statement here.

MR. CHAIRMAN: Wherever possible, in ordinary circumstances, information must be given to the Parliament and not to the press.

SHRI V. PRASAD RAO: As the Minister of Commerce and Industry was ready to make the statement in the House, the Minister of Parliamentary Affairs owes an explanation as to why provision was not made for that statement to be made.

SHRI B. D. KHOBARAGADE: This amounts to disregard for the House.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XVII—Fourteenth Session, 1956.
- (ii) Statement No. XVIII—Seventeenth Session, 1957.
- (iii) Statement No. XVI—Eighteenth Session, 1957.
- (iv) Statement No. XI—Nineteenth Session, 1957.
- (v) Statement No. VIII—Twentieth Session, 1958.

- (vi) Statement No. VII—Twenty-first Session, 1958.
- (vii) Statement No. VII—Twenty-second Session, 1958.
- (viii) Statement No. V—Twenty-third Session, 1958.
- (ix) Statement No. II—Twenty-fourth Session, 1959.

[See Appendix XXV, Annexure Nos. 21 to 29 for (i) to (ix).]

MINISTRY OF COMMERCE AND INDUSTRY
RESOLUTION *re* RECOMMENDATIONS OF
THE ALCOHOL COMMITTEE

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): I beg to lay on the Table a copy of the Ministry of Commerce and Industry Resolution No. CH(I)-33 (3) 57, dated the 23rd April 1959, regarding the recommendation of the Alcohol Committee. [Placed in Library. See No. LT-1409/59.]

REPORT ON AVAILABILITY OF SURPLUSES
OF CELLULOSIC RAW MATERIAL FOR
PAPER INDUSTRY

SHRI MANUBHAI SHAH: I further beg to lay on the Table a copy of the Report of the Ad-Hoc Committee set up to survey the available surpluses of Cellulosic raw material for the Paper Industry. [Placed in Library. See No. LT-1408/59.]

RESULT OF ELECTION TO THE
PUBLIC ACCOUNTS COMMITTEE

MR. CHAIRMAN: As a result of the election held on the 5th May, 1959, the following Members are declared duly elected to be members of the Committee on Public Accounts :

1. Shri Amolakh Chand,
2. Rajkumari Amrit Kaur,
3. Shri Rohit M. Dave,
4. Shri T. R. Deogirikar,
5. Shri Surendra Mohan Ghose,
6. Shri Jaswant Singh, and
7. Shri S. Venkataraman.

REFERENCE TO THE VISHNU
SAHAI REPORT ON MR. M. O.
MATHAI

DR. R. B. GOUR (Andhra Pradesh): Mr. Chairman, Sir, an assurance was given to the hon. House that the Vishnu Sahai Report on Mr. Mathai will be delivered to us. But from the papers it appears that the report has been submitted to the Prime Minister. As you know, we will be adjourning very soon. We would like to know what will happen to that assurance.

SHRI BHUPESH GUPTA (West Bengal): Let me make it clear. He did not give the assurance that the report will be submitted to the House. The hon. Minister said that he would say something. That was the assurance. Yesterday the papers contained the news that the Report had been submitted to the Prime Minister. We would like to have the Report *plus* the terms of reference and also the information whether Mr. Vishnu Sahai had the power of verification of evidence and witnesses.

THE STATE BANK OF INDIA (SUB-
SIDIARY BANKS) BILL, 1959

THE MINISTER OF REVENUE AND
CIVIL EXPENDITURE (DR. B.
GOPALA REDDI): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the formation of certain Government or Government-associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith, or incidental thereto, and resolves that the following members of the Rajya Sabha be